

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2520**

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

INVESTIGATION OF CYBER CRIMES

**2520. SHRI JYOTIRMAY SINGH MAHATO:
SHRIMATI GEETA KORA:
SHRI RAJENDRA DHEDYA GAVIT:
SHRI JUGAL KISHORE SHARMA:
SHRI DILESHWAR KAMAIT:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken any decision to upgrade the quality of investigation of cyber crimes in the country, if so, the details thereof;**
- (b) whether the Government has prepared any special programme for judicial officers, prosecutors and police officers which is likely to help in studying important issues related to various cyber crimes, if so, the details thereof;**
- (c) whether the Government has been providing special financial assistance for training the judicial officers, prosecutors and police officers in cyber crime awareness programme, if so, the details thereof;**
- (d) whether the Union Government has asked the State Governments to bring awareness regarding cases like fake phone call frauds and other such crimes, if so, the reaction of the State Governments thereto; and**
- (e) the other steps taken or proposed to be taken by the Government to deal with cyber crimes?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (e): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation & prosecution of cyber crimes including financial frauds through their Law Enforcement Agencies (LEAs). The LEAs take legal action as per provisions of law against the offenders. Further, States/UTs are responsible to build capacity of their Law Enforcement Agencies by imparting training to police personnel in the field of cyber crime, forensics etc.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken measures in consultation with various stakeholders which, inter-alia, include the following:

- (i) Ministry of Home Affairs has provided financial assistance to all States/UTs under Cyber Crime Prevention against Women & Children, for their capacity building viz. setting up of cyber forensic-cum-training lab, imparting training of Law Enforcement Agencies, Judicial Officers & Public Prosecutors and hiring of Junior Cyber Consultant. Cyber forensic-cum-training laboratories have been commissioned in 18 States.**

- (ii) The state of the art National Cyber Forensic Laboratory (NCFL) has been established as a part of the I4C, at CyPAD, Dwarka, New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police.**
- (iii) Training curriculum has been prepared for Law Enforcement Agencies personnel, prosecutors and judicial officers for better handling of Investigation and prosecution. States/UTs have been requested to organize training programmes. More than 15,000 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc. under Cyber Crime Prevention against Women and Children Scheme.**
- (iv) Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under Indian Cyber Crime Coordination Centre (I4C), for capacity building of police officers/judicial officers through online course on critical aspects of cybercrime investigation, forensics, prosecution etc. along with certification. More than 6000 Police Officers from States/UTs are registered and more than 1500 Certificates issued through the portal.**
- (v) Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre (I4C)' to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.**

- (vi) Ministry of Home Affairs has launched the National Cyber Crime Reporting Portal (www.cybercrime.gov.in), to enable public to report incidents pertaining to all types of cyber crimes including financial fraud, with a special focus on cyber crimes against women and children. A toll-free number 155260 has been operationalized to get assistance in lodging online cyber complaints.**
- (vii) Citizen Financial Cyber Fraud Reporting and Management System module has been launched for immediate reporting of financial frauds and to stop siphoning off fund by the fraudsters.**
- (viii) To spread awareness on cyber crime, several steps have been taken that include issuance of alerts/advisories, dissemination of messages on cyber crime through Twitter handle @CyberDost, Radio campaign, publishing of Handbook for Adolescents/ Students, publishing of 'Information Security Best practices' for the benefit of Government Officials, organizing of Cyber Safety and Security Awareness week, in association with police department in different States/UTs etc.**
